1	2	3
Mumbai on 13.7.2011	Rs. 216.5 lakhs	Rs. 21 lakhs
Delhi High Court on 7.9.2011	Rs. 204.80 lakhs	Rs. 45 lakhs
Agra bomb blast on 17.9.2011	Rs. 4 lakhs	Nil. No casualties or seriously injured persons

(c) Concerned State Governments have given compensation to the victims of the bomb blasts and their kin.

Naxalites expanding influence in Odisha

254. SHRI RUDRA NARAYAN PANY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the fact that the naxalites have expanded their influence in about twenty five districts in Odisha;
- (b) whether it is a fact that naxalites falsely accuse innocent people for passing information to police and kill them most brutally;
- (c) whether it is also a fact that common citizens are killed by them with a view to spread terror; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) In 2011, Left Wing Extremism (LWE) activity was noticed in 19 district of Odisha.

- (b) Yes, Sir. A total number of 24 persons were branded as 'Police informers' in Odisha in the year 2011 and brutally killed.
- (c) and (d) Yes, Sir. A total number of 35 civilians have been killed in Odisha in 2011 with a view to spread terror. The Maoist ideology is based on the premise that violence is the primary weapon to capture State power and hence they resort to indiscriminate killing to further their cause.

Conditions for imposing AFSPA in Jammu and Kashmir

255. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the conditions that were considered as appropriate to impose Armed Forces Special Powers Act (AFSPA) in Jammu and Kashmir and the present stand of the Government on it; and
- (b) whether Government is aware of the Armed Forces' opposition to the removal of AFSPA from Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The Armed Forces Special Powers Act (AFSPA) in Jammu and Kashmir was imposed to check the sustained cross border terrorism.

(b) There is no decision at the present on the removal of AFSPA from Jammu and Kashmir.

Salwa Judum like programme in Gadchiroli

256. SHRI ANIL MADHAV DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government plans to initiate Salwa Judum like programme in Gadchiroli district of Maharashtra and other Maoist affected districts in the country; and
 - (b) how many people have been recruited by Government for the above programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) 'Police' and 'Public Order' being State subject, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Government, who deal with the various issues related to naxalite activities in the States. The Central Government also closely monitors the situation and supplements the efforts of the State Governments over a wide range of schemes, both on security and development fronts.

However, there are no such input on plans to initiate Salwa Judum like programme in Gadchiroli district of Maharashtra or other Maoist affected districts from concerned State Governments.

Legislation on communal violence

257. SHRIT.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is taking any steps to outline a legislation to ensure punishment for the perpetrators of communal violence;
 - (b) if so, the details thereof;
- (c) whether the outline strengthen the administrative and legal measures which would curb communal violence; and
- (d) whether the guidelines includes the law to provide compensation and rehabilitation of the victims of such violence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The Government has introduced a Bill titled 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' in the Rajya